

OPEN COURT**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD  
BENCH ALLAHABAD**(ALLAHABAD THIS THE 10<sup>th</sup> DAY OF MARCH, 2018)**Present****HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J)  
HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A)****CIVIL MISC. CONTEMPT PETITION No.55 OF 2017  
IN  
Original Application No. 1560 OF 2016  
(U/S 19, Administrative Tribunal Act, 1985)**

1. Rahul Kumar aged about 58 years, S/o Late Raj Narain Nirki, R/o 302, Mohatsim Ganj, Allahabad.
2. Peshkar Yadav aged about 53 years, S/o Late Ram Dulare, R/o 27, Circular Road, Newada, Allahabad.
3. Ram Pal aged about 53 years, S/o Late Mahaveer, R/o Nagdilpur, PO Nasratpur, District Allahabad.
4. Brij Mohan aged about 56 years, S/o Shyam Lal, R/o Village Pure Bagi, PO Madhopur Bigahiyan, District Allahabad.
5. Vidhi Narayan Pandey aged about 53 years, S/o Late Kamla Kant Pandey, R/o 3/386, Avas Vikas Colony, Jhunsi, Allahabad.
6. Siya Datt, aged about 57 years, S/o Late Shreekant, R/o 565-A, Smith Road, Railway Colony, Civil Lines, Allahabad.
7. Doodh Nath, aged about 56 years, S/o Late Ram Murat Vishwakarma, R/o 116-A/4, Rajapur, Allahabad.
8. Indra Jet Rai, aged about 58 years, S/o Thakur Prasad Rai, R/o Village Bhainsa, PO Pipari, District Chandauli.

.....Petitioners

**V E R S U S**

Sri Madan Mohan Agnihotri, General Manager Telecom District, BSNL, Allahabad 211001.

.....Respondent

Advocate for the Applicant:- Shri L.M. Singh.

Advocate for the Respondent:- Shri D.S. Shukla.

**ORDER**

**Delivered by Hon'ble Mr. Justice Dinesh Gupta-J.M.**

Heard Shri L.M. Singh, counsel for the applicants and Shri D.S. Shukla, counsel for the respondents.

2. Counsel for the respondents was directed by the impugned order to decide the representation of the applicants. Counsel for the respondents has filed a compliance affidavit wherein he annexed an order passed on the representation of the applicants and there is also a direction for payment of arrears of the salary to the applicants.

3. In view of the aforesaid facts, we are of the view that the respondents have substantially complied the order passed by this Court and there is no wilful disobedience. Hence, the contempt petition is dismissed and the notice issued to the respondent is discharged. However, the applicants are at liberty to raise their grievance in case they are not satisfied with the order passed by the respondents.

**(Gokul Chandra Pati)**  
Member (A)

/SS/

**(Justice Dinesh Gupta)**  
Member (J)